

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
4.	29.9.99.	<p>In this Original Application, under section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for quashing the order dated 22.6.1999, at Annexure-4, retiring him from service and relieving him immediately. By way of interim relief, it was prayed that the applicant should be allowed to continue in service till the disposal of this Original Application. Interim prayer was rejected in order dated 26.7.1999 with the observation that in case applicant succeeds in this Original Application, he will be entitled to his emoluments during the period from the date of his relieve till the date of reinstatement. Against this order, applicant went to the Hon'ble High Court of Orissa in OJC No. 9733/99 which was disposed of in order dated 19.8.1999 giving appropriate directions to the applicant as also the Departmental Authorities. Relevant portion of the order of the Hon'ble High Court is quoted below:</p> <p>* 6. In view of this order, this writ application and also the Petitioner's Original Application No. 316/99 pending before the Central Administrative Tribunal, Cuttack Bench are disposed of.</p> <p>A copy of this order be sent to the Tribunal for necessary endorsement in the records of OA No. 316/99.</p> <p>Learned counsel for the petitioner and his associates are absent; no request has also been made on their behalf seeking adjournment. We have heard Mr. B. Dash, learned Additional Standing Counsel appearing for the quoted Respondents. In view of the above order of the Hon'ble High Court, this Original Application is disposed of.</p> <p>No costs.</p>	<p style="text-align: right;">Vice-Chairman</p> <p style="text-align: right;">29.9.99.</p>